

lowing Notifications under sub-section (2) of section 3 of the All India Services Act, 1951, making certain further amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—

- (a) G.S.R. No. 678 dated the 19th May, 1962.
- (b) G.S.R. No. 702 dated the 26th May, 1962.
- (c) G.S.R. No. 755 dated the 9th June, 1962.
- (d) G.S.R. No. 996 dated the 28th July, 1962.

[Placed in Library. See No. LT-437/62.]

(ii) Sir, I beg to lay on the Table a copy of Notification No. 140/1/62-M, published in Manipur Gazette dated the 29th June, 1962 containing the Manipur Land Revenue and Land Reforms (Allotment of Land) Rules, 1962, under section 169 of the Manipur Land Revenues and Land Reforms Act, 1960. [Placed in Library. See No. LT-570/62.]

(iii) Sir, I beg to lay on the Table a copy each of the following Declarations of Exemption, under the Proviso to section 6 of the Registration of Foreigners Act, 1939:—

- (a) No. 1/16/62-F.1 dated the 23rd June, 1962 (2 Declarations).
- (b) No. 6/31/62-F.1, dated the 28th August, 1962 (10 Declarations).

[Placed in Library. See No. LT-571/62.]

Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th November, 1962, agreed without any amendment to the Metal Tokens (Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 19th November, 1962."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 20th November, 1962, agreed without any amendment to the Petroleum Pipelines (Acquisition of Right of User in Land) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 19th November, 1962."

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th November, 1962, agreed without any amendment to the Foreigners Law (Application and Amendment) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 19th November, 1962."

12.30½ hrs.

#### MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the 2171 (Ai) L.S.D.—4.

#### PUBLIC ACCOUNTS COMMITTEE SECOND REPORT

Shri Tyagi (Dehra Dun): Sir, I beg to present the Second Report of the

[Shri Tyagi]

Public Accounts Committee on the Appropriation Accounts (Posts and Telegraphs), 1960-61 and Audit Report (P. &T.), 1962.

12.31 hrs.

CUSTOMS BILL—contd.

**Mr. Speaker:** We shall now take up further consideration of the following motion moved by Shri B. R. Bhagat on the 20th November, 1962, namely:—

“That the Bill to consolidate and amend the law relating to customs, as reported by the Select Committee, be taken into consideration.”

Shri Bade may continue his speech. He has already taken 14 minutes. He will try and finish his speech within the next six minutes.

**Shri Bade (Khargone):** I may be given ten minutes.

**Mr. Speaker:** 20 minutes is the maximum.

**Shri Bade:** Yesterday more than 25 minutes were given to some hon. Member.

**Mr. Speaker:** Because there were no other speakers. He may proceed now.

**श्री बड़े :** अध्यक्ष महोदय, कल मैं डिलेज के बारे में बतला रहा था कि कलकटर्स आफिस और सेंट्रल बोर्ड ग्राफ रेवेन्यू में एपेलेट प्रोसीडिंग्स के कम्प्लोशन में सीरियस डिलेज होती हैं। उन के बारे में बचवार कस्टम्स रिआर्गनाइजेशन कमेटी ने अपनी रिपोर्ट में यह लिखा है :—

“Serious delays occur in the completion of appellate proceedings, both in the Collector's office and in the Central Board of Revenue. The same is the case with the disposal of revision petitions. As in such

proceedings, which are based on facts already on the record, the party cannot possibly contribute to the delay, the full force of public criticism is naturally directed against the Customs Department, the Central Board of Revenue and Government. We understand that these delays take place mainly because of the heavy incidence of appeals and revision petitions, and that Government have already taken several steps and propose to take more, to remedy the situation.”

इसी प्रकार से कस्टम कमिश्नर और एपेलेट एयारिटी के यहां बहुत डिले होती है और बचवार कमेटी ने उसके बारे में जिक्र किया है।

क्लाज 142(1) में यह लिखा हुआ है :—

“142 (1) (a): the proper officer may deduct or may require any other officer of customs to deduct the amount so payable from any money owing to such person which may be under the control of the proper officer or such other officer of customs;”

इसके लिए भी मैंने अपना नोट ग्राफ डिस्टेंड दिया है। मैंने इस पर अपना ग्राब-जैक्शन दिया है।

“147 (3): When any person is expressly or impliedly authorised by the owner, importer or exporter of any goods to be his agent in respect of such goods for all or any of the purposes of this Act, such person shall, without prejudice to the liability of the owner, importer or exporter, be deemed to be the owner, importer or exporter of such goods for such purposes.”

इस के अनुसार जो एजेंट होगा वह उस सोने के प्रोनर, इम्पोर्टर और एक्सपोर्टर के किसी भी ऑफिस और ड्यूज के लिए कस्टम ग्राफिस द्वारा जिम्मेदार ठहराया जायगा और उससे कस्टम ड्यूज वसूल किया